

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA.No.284/95  
in  
OA.No.1744/90

Dated New Delhi, this 31st day of January, 1997.

HON'BLE MRS LAKSHMI SWAMINATHAN, MEMBER (J)  
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Bhagat Singh  
S/o Late Shri Gurdatta Singh  
R/o House No.XI/163, Subhash Nagar  
GURGAON (Haryana)-122001 ... Review Applicant

By Advocate: Shri R. S. Oberoi

versus

1. The Union of India, through  
Secretary  
Ministry of Civil Aviation  
NEW DELHI.
2. The Administrative Officer  
Office of the Aerodrome Officer  
Civil Aviation Department  
Government of India  
Safdarjung Air Port  
NEW DELHI.
3. The Accounts Officer  
Central Pay and Account Office  
Civil Aviation Department  
Safdarjung Airport  
NEW DELHI. ... Respondents

None for respondents

O R D E R (Oral)

Mrs Lakshmi Swaminathan, M(J)

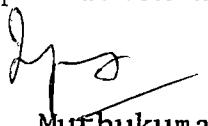
We have been informed that in pursuance of the order dated 16.4.96 a notice had been sent to respondent No.1 on 22.4.96. As none has appeared on behalf of the respondents inspite of notice having been served and as the Review Application has been pending for some time, we proceed to hear the learned counsel for the review applicant.

2. RA.No.284/95 has been filed for review of the order in MA.1043/95 in OA.1744/90 dated 17.7.95. In the Review Application the applicant has prayed for review of the judgement and order dated 17.7.95. The applicant has submitted that in terms of Rule 24 of the CAT(Procedure)Rles, the MA No.1043/95 is maintainable and the fact that the Tribunal in its impugned order had held otherwise showed that there is an error apparent on the face of record.

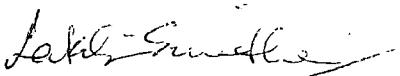
3. On a careful consideration of the Review Application and the submissions made by the learned counsel for the review applicant, we are unable to agree with the above submissions. It is quite apparent from a reading of the Review Application that the applicant being aware of the limited scope and ambit of the Review Application, which can only lie if there is an error apparent on the face of record or other grounds as provided under Order 47 Rule 1 of C.P.C., has alleged that there is an error apparent of the record where there is none. The decision in MA.1043/95 is based on the facts and law. If the applicant feels that the order is wrong, then the remedy lies elsewhere by way of

appeal but he cannot use the Review Application for that purpose.

4. For the reasons given below, this Review Application is dismissed.

  
(K. Muthukumar)

Member (A)

  
(Mrs Lakshmi Swaminathan)

Member (J)

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